



2026:AHC:19653

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1093 of 2026

Km. Vandana Srivastava

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dinesh Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dinesh Kumar Singh, learned counsel for the petitioner and Sri Rahul Malviya, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that the writ petitioner's father Krishna Murari Lal who was working on the post of SDM, superannuated in the year 2015 and expired on 11.05.2016 and the mother also expired on 15.01.2018 and the writ petitioner happens to be the unmarried daughter.
3. Prayer in the present petition is for a direction to the respondents to consider the family pension.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the third respondent, Additional Land Reform Commissioner (Account), Board of Revenue U.P. (Pension Cell) Lucknow.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In

case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same, eligibility, suitability, competing claims, if any.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

January 29, 2026

Ashu

(Vikas Budhwar,J.)